

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH.

Original Application No.1130/93.

Shri P.G.Kurse.

.... Applicant.

v/s. Uni

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri R.Rangarajan, Member(A).

Appearances:-

Applicant by Shri M.S.Ramamurthy
with Shri M.R.Patil.
Shri Masurkar and Shri V.V.Pai
for the Respondents.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman Dated: 25.3.1994.

The submission of Shri Ramamurthy on behalf of the applicant is that two representations were made by the applicant one on 20.10.1992 (Exhibit 'B') and another on 23.4.1992 (Exhibit 'H'). The reply of the Respondent No.2 shows that the State Government i.e. Respondent No.2 had made its own recommendations on the basis of these representations to the first Respondent Union of India and that the representations still remain undecided. Shri Ramamurthy states that he would be satisfied with a direction to the first Respondent Union of India to decide these representations within a particular time limit.

2. It is the submission of Respondent No.2 also that since the representations have not yet been decided by the first Respondent, the application would be pre-mature. The first Respondent though served, has not filed any reply. In these circumstances, we direct the Respondent No.1 Union of India to decide the aforesaid two representations as far as possible within three

months from the date of receipt of a copy of this order. Liberty to the applicant to approach the Tribunal after exhausting all departmental remedies. With these directions, the O.A. is disposed of.


(R. RANGARAJAN)
MEMBER(A)


(M.S. DESHPANDE)
VICE-CHAIRMAN.

B.